

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

12. C.P.(IB)-395(MB)/2020

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2024**

NAME OF THE PARTIES:- Swatantra Kumar
V/s
JVPD Properties Pvt. Ltd.

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Gaurav Shrawat appeared for the Financial Creditor. The present Company Petition has been placed for reconsideration by the order of the Hon'ble NCLAT dated 19.09.2022, whereby the admission order dated 01.11.2021 was set aside and as per directions in the said order the present Company Petition is to be re-decided after hearing the Corporate Debtor as well as the intervener who has filed an Application i.e. IA 572 of 2021. Today none is present on behalf of the Corporate Debtor and the Applicant in IA 572 of 2021. **Registry is directed** to issue notice to the Corporate Debtor and Applicant in IA 572 of 2021 intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, Financial Creditor is also directed to issue notice to the Corporate Debtor and intervenor intimating the next date of hearing by all possible means (i.e.

Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. List the present Company Petition along with IA 572 of 2021 on **04.06.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)